

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. +1631
TO BE ANSWERED ON 08.03.2016**

†1631. INCLUSION IN SC/OBC CATEGORY

SHRI LALLU SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of proposals received from various States for shifting their caste from Other Backward Classes (OBCs) to Scheduled Castes (SCs) and from general category to Other Backward Classes pending with the Government, State-wise;

(b) whether a child born to a man belonging to OBC in a State where his caste is included in the list of Scheduled Castes is entitled to get an SC certificate from that State;

(c) if so, the details thereof; and

(d) whether children born in Delhi are entitled to get their caste certificates from Delhi itself and if so, the details thereof?

**ANSWER
MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a)

(i). Details of State-wise proposals pending with the Ministry for inclusion of OBC castes in the list of Scheduled Castes are as follows:-

S.No.	State	No. of proposals
1.	Bihar	1
2.	Chhattisgarh	1
3.	Haryana	2
4.	Kerala	1
5.	Maharashtra	1
6.	Odisha	1

(ii). Details of State-wise proposals for inclusion in Other Backward Classes are as follows:-

S.No.	Name of the State	No. of proposals
1.	Andhra Pradesh	09
2.	Bihar	02
3.	Himachal Pradesh	01
4.	Jammu and Kashmir	02
5.	Jharkhand	06
6.	Maharashtra	01
7.	Madhya Pradesh	11
8.	Uttarakhand	02
9.	Telangana	91

(b) & (c): No Sir. An OBC person cannot claim Scheduled Caste status in the migrated State/UT irrespective of the fact that his community has been specified as Scheduled Caste in the State/UT of migration. To be eligible for Scheduled Castes status in relation to a State/UT, one should be permanent resident of that State/ UT on the date of notification of the Presidential Order applicable in his case.

(d): Does not arise.